

(b) Yes, about 309 workers staged a sit-down strike on 13-7-1960.

(c) and (d). Do not arise.

12 hrs.

**RE: MOTION FOR ADJOURNMENT**

**Shri Hem Barua** (Gauhati): Sir, you were pleased to say whenever adjournment motions were tabled that the purpose would be served by a short-notice question. My experience is that short-notice questions are treacherous because their admission or non-admission depends entirely on the Minister. You were also pleased to say that the calling attention notices might serve the purpose and you are competent to admit them or not. My experience is that the Ministers try to disallow them. On a previous occasion when I submitted a calling attention notice under your advice on the report of the *Observer*, that was disallowed because the Prime Minister did not want that to be so. Today I tabled an adjournment motion on Mr. Krishna Menon's speech in the UN about Congo.

**Mr. Speaker:** Order, order. The hon. Member has got the knack of exaggerating every small thing that happens and making it a policy matter. I do not allow adjournment motions unless they are urgent, of recent occurrence and of great public importance. If I say that there may be other methods, it does not mean that I commit myself that they can be brought up in that particular manner. The hon. Ministers must agree to reply to the short notice questions. Similarly, there is the calling attention notice. When I receive notice of any of these motions I see whether whatever there are before me are right or wrong and if I find that they are wrong, I disallow them. I do not give a guarantee that the hon. Member will certainly have his motion placed before this House or accepted by the House or by me if he tables it in another form. Hon.

Member refers to things indirectly. It is a very small thing. Am I not entitled to say that this is too small a matter to be brought up before the House in this form or that it is not of such urgent and public importance? There is no meaning in referring to it. Hon. Members during the recess will calmly go through what all is happening here. I am trying to increase the opportunities for the Opposition, much more than what has been done hitherto. Almost on every matter I myself suggest that it may come up for a half-an-hour discussion or that it may be taken up for a two-hour discussion. I am trying to do my best in the matter. But, unfortunately, there are one or two hon. Members whom I can never satisfy.

**Shri Hem Barua:** May I submit, Sir, our experience is very sad with respect to calling attention notices etc.

**Mr. Speaker:** I am sorry if the hon. Member's experience is sad. I have to get along with him and he has to get along with me. (*Interruption*).

12:21 hrs.

**PAPERS LAID ON THE TABLE**

**NOTE ON RATIONALE OF INDIAN ECONOMIC ORGANISATION**

**The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra):** Sir, on behalf of Shri Nanda, I beg to lay on the Table a copy of a note dated the 29th April, 1959 by Prof. J. K. Galbraith entitled "Some notes on the Rationale of Indian Economic Organisation." [Placed in Library, See No. LT-2558/].

**AMENDMENT TO BOMBAY SUGAR (EXPORT CONTROL) ORDER**

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 1440 dated the

3rd December, 1960 making certain amendment to the Bombay Sugar (Export Control) Order, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. (Placed in Library, See No. LT-2559/60).

12.22 hrs.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 16th December, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 19th December, 1960, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to regulate the employment of women in certain establishments for certain periods before and after child-birth and to provide for payment of maternity benefit to them. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to regulate the employment of women in certain establishments for certain periods before and after child-birth and to provide for payment of maternity benefit to them, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Akhtar Husain
2. Shrimati Anis Kidwai
3. Shri Arjun Arora
4. Shrimati K. Bharathi
5. Shri Rohit M. Dave
6. Shri Khandubhai K. Desai
7. Shrimati Jahanara Jaipal Singh
8. Shri Akbar Ali Khan
9. Shri Kishori Ram
10. Shrimati Krishna Kumari
11. Shri Bhagirathi Mahapatra
12. Dr. A. Subba Rao
13. Sardar Budh Singh
14. Shrimati Shanta Vasisht
15. Shri Abid Ali.".

12.23 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

#### MINUTES

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to lay on the Table the Minutes of the sittings (Seventy-second to Seventy-sixth) of the Committee on Private Members' Bills and Resolutions held during the Twelfth Session.